### GOVERNMENT OF WEST BENGAL

#### LEGISLATIVE DEPARTMENT

# West Bengal Act III of 1964

# THE INDIAN RED CROSS SOCIETY (BENGAL BRANCH) (VALIDATION) ACT, 1964.

[Passed by the West Bengal Legislature.]

[Assent of the Governor was first published in the Oaloutta Gazette, Extraordinary, of the 10th March, 1964.]

[10th March, 1964.]

An Act to provide for the validation of certain actions of the Managing Body referred to in section 4 of the Indian Red Cross Society (Benyal Branch) Act, 1920.

WHEREAS it is expedient to provide for the validation of certain actions of the Managing Body referred to in section 4 of the Indian Red Cross Society (Bengal Branch) Act, 1920;

Ben. Act VIII of 1920.

It is hereby enacted in the Fifteenth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. (1) This Act may be called the Indian Red Cross Short Society (Bengal Branch) (Validation) Act, 1964.

Short title and commences ment.

- (2) It shall be deemed to have come into force on the ment. 19th October, 1963.
- 2. In this Act unless there is anything repugnant Definitions.

West Ben. Act XXXI of 1963.

(1) "the Amending Act" means the Indian Red Cross Society (Bengal Branch) (Amendment) Act, 1963:

Ben. Act VIII of 1920.

- (2) "the Principal Act" means the Indian Red Cross Society (Bengal Branch) Act, 1920 as it existed immediately before the commencement of the Amending Act;
- (3) "new Managing Body" means a Managing Body constituted in accordance with the provisions of the Principal Act as amended by the Amending Act:
- (4) "old Managing Body" means the Managing Body constituted and functioning under the Principal Act.

Price-Indian, 12nP; English, 3d.

## (Section 3.)

### [West Ben, Act III of 1964.]

Validation of constitution and actions of the Managing Body.

- 3. Notwithstanding anything to the contrary contained in the Principal Act as amended by the Amending Act,—
  - (i) the old Managing Body shall, after the commencement of the Amending Act and until a new Managing Body is constituted, continue to function under the Principal Act as amended by the Amending Act, and
  - (ii) anything done or any action taken after the commencement of the Amending Act by, or on behalf of, or in respect of, the old Managing Body or any member thereof, shall be deemed to be and to have always been validly done or taken as if such Managing Body were a duly constituted new Managing Body.